

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/00123/2021

This the 3rd day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Tariq Ahmad Lone, age 52 years, S/o Mohammad Akram Lone, R/o Bonagam, Shopian, Kashmir, working as Teacher in the Education Department, posted at Primary School, Babnard, Zone Keegam, Shopian. Pin Code : 192303.

.....Applicant

(Advocate: Mr. Mian Tufail Ahmad)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary Education Department, Civil Secretariat, Srinagar/Jammu. Pin Code, Srinagar : 190009. Pin Code, Jammu : 180001.
2. Director, School Education Kashmir, Srinagar. Pin Code : 190001.
3. Chief Education Officer, Shopian, Kashmir. Pin Code : 192303.
4. Zonal Education Officer, Keegam, Shopian, Kashmir. Pin Code : 192303.
5. Deputy Commissioner, Shopian, Kashmir. Pin Code : 192303.
6. Additional Deputy Commissioner, Shopian, Kashmir. Pin Code : 192303.
7. District Magistrate, Shopian, Kashmir. Pin Code : 192303.

.....Respondents

(Advocate:- Mr. Rajesh Thapa, Dy.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Heard.

Learned counsel for the applicant submits that the applicant has approached this Tribunal challenging order dated 17.11.2020 (Annex. A/1) issued by Addl. Deputy Commissioner, Shopian whereby the applicant has been placed under suspension with immediate for violently behaving and interfering with the eviction team of Revenue Department during eviction/encroachment drive at Bongam, Shopian.

2. During the course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if direction be given to the respondents to review his suspension order within stipulated time period in accordance with law and rules governing the same.

3. In view of limited prayer sought by the applicant, we deem it appropriate to dispose of this OA with a direction to the respondents to consider and review the suspension order dated 17.11.2020 (Annex. A/1) in respect of the applicant in accordance with law and while doing so, respondents shall take into consideration the contents of present O.A. Needless to say that the respondents shall review the suspension of the applicant in accordance with law and rules governing the same while taking into consideration contents of the present OA and communicate the decision of review to the applicant with a reasoned speaking order, within 07 days from the date of receipt of a certified copy of this order.

4. In terms of above directions, OA is disposed of. We make it clear that while disposing of the present OA, we have not expressed any opinion on the merits of the case.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)